COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 1840 OF 2018 IN APPEAL NO. 254 OF 2018 & IA NO. 1060 OF 2018,

IA NO. 1842 OF 2018 IN APPEAL NO. 287 OF 2018 & IA NO. 973 OF 2018 AND

IA NO. 1841 OF 2018 IN APPEAL NO. 288 OF 2018 & IA NO. 1070 OF 2018

Dated: 19th December, 2018

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member

Hon' ble Mr. S.D. Dubey, Technical Member

IA NO. 1840 OF 2018 IN APPEAL NO. 254 OF 2018 & IA NO. 1060 OF 2018

In the matter of:

Pragathi Group Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

<u>IA NO. 1842 OF 2018 IN APPEAL NO. 287 OF 2018 & IA NO. 973 OF 2018</u>

In the matter of:

Graphite India Limited Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

IA NO. 1841 OF 2018 IN APPEAL NO. 288 OF 2018 & IA NO. 1070 OF 2018

In the matter of:

Brindavan Hydropower Private Limited Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayan M.G.

Mr. Sridhar Prabhu

Counsel for the Respondent(s) : Mr. Balaji Srinivasan

Mr. Sriranga S. Mr. Siddhant Kohli

for R-3 & 4 in A.No. 254 of 2018 for R-2 to 4 in A.No. 254 of 2018 and

for R-2 in A.No. 288 of 2018

ORDER (IA No. 1840 of 2018, 1842 of 2018 & 1841 of 2018 – For Early Hearing)

Heard learned counsel, Mr. Anantha Narayana M.G. appearing for the Appellant. Learned counsel appearing for the Appellant, at the outset submitted that the instant applications are filed on the ground of early hearing. Further, he submitted that in the light of the statement made in the applications, the same may kindly be accepted and the instant applications may kindly be allowed in the interest of justice and equity.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellants in the applications and for the reasons stated for urgency therein, the same is accepted. Accordingly, IAs are allowed.

APPEAL NO. 254 OF 2018 & IA NO. 1060 OF 2018, APPEAL NO. 287 OF 2018 & IA NO. 973 OF 2018 AND APPEAL NO. 288 OF 2018 & IA NO. 1070 OF 2018

Respondent No.4 in Appeal No. 254 of 2018, Respondent Nos. 2 & 3 in Appeal No. 287 of 2018 and Respondent No.2 in Appeal No. 288 of 2018 are directed not to precipitate the matter till further orders.

Registry is directed to list these Appeals along with Appeal No. 42 of 2018 and batch on **09.01.2019**.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N.K. Patil) Judicial Member